

(e) Does not arise.

**Issue of Commemorative Stamps on
'Hindi Pradeep'**

*101. DR. V. B. SINGH :

SHRI SARDAR AMIAD ALI :

SHRI HARSH DEO MALAVIYA :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government have received any proposals to issue Commemorative stamps on the occasion of the centenary of the publication of earliest Hindi magazine "Hindi Pradeep" founded and edited by late Pandit Balkrishna Bhatt which falls in 1977; and

(b) if so, what is Government's decision in the matter?

THE MINISTER OF COMMUNICATIONS (DR. SHANKER DAYAL SHARMA): (a) and (b) No such request has so far been received. The proposal will however, be duly examined whenever such a request is received.

Accumulation of P. F. Arrears

*103. SHRI BHOLA PRASAD :

SHRI KALYAN ROY :

Will the Minister of LABOUR be pleased to state :

(a) whether Government are aware that a large number of industries and concerns particularly in jute, textile, engineering, sugar, tea and other plantations, and non-coal mines are failing to deposit their contribution to employees' provident fund;

(b) if so, what is the number of such defaulting establishments and the total arrears involved—industry-wise and concern-wise, till the end of 1975;

(c) what steps have been taken by Government against the defaulting employers in 1974 and 1975 and with what results;

(d) the names of the defaulting employers who still enjoy the benefit of "Exempted Category"; and

(e) what action has been taken against them and whether "Exempted Category" has been withdrawn from any one of them?

THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY): (a) to (e) A statement is laid on the Table of the Sabha.

Statement

Provident Fund authorities have reported as under :—

(a) and (b) As on 30th September, 1975 the Provident Fund arrears were Rs. 2064.21 lakhs. Details of industry-wise and establishment-wise arrears are not readily available. However, a list of establishments which are in arrears of provident fund to the extent of Rs. one lakh and above as on 30-9-1975 is given in Annexure-I. [See appendix XCIV Annexure No. 31].

(c) Prosecutions are launched, revenue recovery proceedings are initiated and penal damages are levied on the defaulting employers in accordance with the provisions of the Employees' Provident Funds and Family Pension Fund Act, 1952.

During 1973-74, 5164 prosecutions were launched and 3794 convictions were secured. The corresponding figures for the year, 1974-75 are 4,011 and 4,233 respectively. Besides, recovery proceedings were initiated in 3,052 and 2,885 cases during 1973-74 and 1974-75 respectively.

(d) and (e) Names of exempted establishments in default of Provident Fund contributions over Rs. one lakh and above and legal action taken against each of them is shown in Annexure-II to the Statement. Names of establishments whose exemption/relaxation has been cancelled for violation of the conditions of exemption are given in Annexure-III to the Statement. [See Appendix XCIV Annexure Nos. 14 and 15].